

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 713**  
TO BE ANSWERED ON 20.07.2017

**IMPACT OF DEMONETISATION ON WAGES UNDER MGNREGS**

**713. SHRI G. HARI:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the rural wages plunge due to non-availability of cash in rural areas and if so, the details thereof;
- (b) whether the wage disbursement under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has been badly affected since demonetisation and if so, the details thereof; and
- (c) whether the Government proposes to make direct transfer of wage payment to the workers under MGNREGS and if so, the details thereof?

**ANSWER**  
**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

(a) & (b): No, Madam. The workers under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 are entitled for the wage rate as per the rate notified by the Central Government in accordance with the provisions of section 6(1) of the Act. The wages are credited into the accounts of the workers. As present, 96% of wage payments are electronically credited into the accounts of the workers through DBT system.

(c): The Government has started National Electronic Fund Management System (NeFMS) in 21 States and 1 UT for direct payment of wages into workers account. The details are given at **Annexure**.

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**Annexure referred in reply to part (c) of Lok Sabha  
Unstarred Question No. 713 dated 20.07.2017.**

S. No.	States/UT
1	Andhra Pradesh
2	Assam
3	Bihar
4	Chhattisgarh
5	Gujarat
6	Haryana
7	Himachal Pradesh
8	Jharkhand
9	Karnataka
10	Kerala
11	Madhya Pradesh
12	Maharashtra
13	Odisha
14	Punjab
15	Rajasthan
16	Tamil Nadu
17	Telangana
18	Tripura
19	Uttar Pradesh
20	Uttarakhand
21	West Bengal
22	Puducherry